

**COMMITTEE ON PAPERS LAID ON THE TABLE
(2023-24)**

SEVENTEENTH LOK SABHA

153

ONE HUNDRED AND FIFTY-THIRD REPORT

[Delay in laying the Annual Reports and Audited Accounts of the National Council for Vocational Education Training (NCVET) erstwhile National Skill Development Agency (NSDA) and National Council for Vocational Training (NCVT), New Delhi under the administrative control of the Ministry of Skill Development and Entrepreneurship]

(Presented on 18.12.2023)



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI
December 2023, Agrahayana 1945 (Saka)**

C O N T E N T S

PAGE

| | |
|---|--------------|
| COMPOSITION OF THE COMMITTEE ON PAPERS LAID ON THE TABLE (2023-24) | (iii) |
| INTRODUCTION | (iv) |
| REPORT | |
| Delay in laying the Annual Reports and Audited Accounts of the National Council for Vocational Education Training (NCVET) erstwhile National Skill Development Agency (NSDA) and National Council for Vocational Training (NCVT), New Delhi under the administrative control of the Ministry of Skill Development and Entrepreneurship. | 01 |

ANNEXURES

| | | |
|---------------------|---|-----------|
| Annexure-I | The year-wise grants-in-aid provided to the NCVET (erstwhile NSDA and NCVT), New Delhi during the years 2014-15 to 2021-22 | 9 |
| Annexure-II | Statement showing the dates of laying the Annual Reports and Audited Accounts of the NCVET (erstwhile NSDA and NCVT), New Delhi for the years 2014-15 to 2021-22. | 10 |
| Annexure-III | The chronological sequence in respect of finalization of Audited Accounts of the NCVET (erstwhile NSDA and NCVT), New Delhi for the years 2014-15 to 2021-22. | 11 |
| Annexure-IV | The Extracts of the Minutes of the sitting of the Committee held on 23 rd March, 2023 | 15 |
| Annexure-V | The Extracts of the Minutes of the sitting of the Committee held on 07.12. 2023 | 17 |

COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE
(2023-24)

Shri Girish Chandra - **Chairperson**

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Dr. A. Chellakumar
4. Shri Pallab Lochan Das
5. Shri Choudhury Mohan Jatua
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10. Shri T.N. Prathapan
11. Shri Sellaperumal Ramalingam
12. Shri Saptagiri Sankar Ulaka
13. Shri Devendrappa Y
14. Shri Ashok Kumar Yadav
15. Vacant

SECRETARIAT

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Rahul Singh - Deputy Secretary

INTRODUCTION

I, the Chairperson of the Committee on Papers Laid on the Table (2023-24), having been authorized by the Committee to present the Report on their behalf, present this 153rd Report in respect of the delay in laying the Annual Reports and Audited Accounts of the National Council for Vocational Education Training (NCVET) erstwhile National Skill Development Agency (NSDA) and National Council for Vocational Training (NCVT), New Delhi under the administrative control of the Ministry of Skill Development and Entrepreneurship.

2. In terms of the recommendations contained in the First and Second Reports (5th Lok Sabha) of the Committee, presented to the House on 8th March and 12th May, 1976, respectively and the Second Report (6th Lok Sabha) of the Committee presented to the House on 22nd December, 1977, the Annual Reports and Audited Accounts of all the Statutory/ Autonomous bodies/ Institutes/ Companies/ Public Undertakings/Corporations/Joint Ventures/Societies, etc. are required to be laid on the Table of the House within nine months of the closure of accounting year i.e. by 31 December.

3. The scrutiny by the Committee revealed that the requisite documents of the NCVET (erstwhile NSDA and NCVT), New Delhi for 2014-2017, 2017-18, 2018-19, 2019-20 to 2020-21 and 2021-22 were presented to Lok Sabha with continuous delays. The Committee considered the matter of delay in laying the Annual Reports and Audited Accounts of the NCVET and took oral evidence of the representatives of the Ministry of Skill Development and Entrepreneurship at their sitting held on 23rd March, 2023.

4. The Committee considered and adopted the Report at their sitting held on 07.12. 2023.

5. The Committee wish to express their thanks to the officers of the NCVET and the Ministry of Skill Development and Entrepreneurship for furnishing the written replies and other material/information for being placed before the Committee.

6. The Committee also place on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

7. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

New Delhi
07th December, 2023
Agrahayana 16, 1945 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Committee on Papers Laid on the Table

Delay in laying the Annual Reports and Audited Accounts of the National Council for Vocational Education Training (NCVET) erstwhile National Skill Development Agency (NSDA) and National Council for Vocational Training (NCVT), New Delhi under the Administrative control of the Ministry of Skill Development and Entrepreneurship.

The National Council for Vocational Education and Training (NCVET), notified on December 5, 2018 has been set up as an overarching umbrella regulator establishing regulations and standards to ensure quality in the Technical and Vocational Education and Training (TVET) space. It subsumed the National Skill Development Agency (NSDA) and functions of erstwhile National Council for Vocational Training (NCVT). NCVET became operational w.e.f. 1 August, 2020 upon dissolution of the NSDA vide order No. SD-13/1/2020-E&PW dt. 28.07.2020.

Regulation of Awarding body ecosystem and Assessment Agencies are the focus areas of NCVET considering the existence of multiple regulators and non-standardized norms leading to quality issues and poor outcomes of the training. The NCVET strives to integrate fragmented regulatory system and infuse quality assurance across the entire vocational training value chain, leading to strengthened outcomes.

(Conclusion 'para' from original website <https://ncvet.gov.in/about-ncvet>)

2. The NCVET (erstwhile NSDA and NCVT) is fully funded by the Ministry of Skill Development and Entrepreneurship. It has been receiving Grants-in-Aid from the Administrative Ministry on annual basis. The year-wise funds released to NSDA since 2014-2015 till 2019-2020 and thereafter to NSDA/NCVET in 2020-2021 and to NCVET in 2021-2022 have been given in **Annexure-I**.

3. The Committee asked the Ministry to state the Act, Rule or Regulation under which the Papers of the NCVET (erstwhile NSDA and NCVT) are being laid on the table of the House. The Ministry in its written reply submitted as under: -

“The authority to lay the papers of NSDA (Annual Report and Audited Accounts) on the Table of the Parliament is derived from Rule 242 (2) (iv) (a) read in conjunction with Rule 237 of General Financial Rules (GFR) 2017 wherein all Autonomous Organizations, receiving grant of Rupees two crore and above are required to be laid on the Table of the Parliament.”

4. The Committee asked the Ministry to state the provision and time for laying of Annual Reports and Audited Accounts of the NCVET (erstwhile NSDA and NCVT) on the Table of the House. The Ministry in its written reply, submitted as under: -

“As per Rule 237 of General Financial rules (GFR) 2017, the annual Report and Audited Accounts are required to be submitted to the nodal Ministry for it to be laid on the Table of the Parliament by 31st December”

5. As per recommendations contained in the First Report of the Committee on Papers Laid on the Table (5th Lok Sabha) presented to the House on 08 March, 1976; the Second Report, presented to the House on 12 May, 1976; and also in the Second Report (6th Lok Sabha), presented to the House on 22nd December, 1977, the Annual Reports and Audited Accounts of the Organisations/Corporations/PSUs are required to be laid on the Table within 9 months of the closure of the accounting year. To comply with the requirement, a proper time schedule should be laid down for compilation of the Annual Report and Audited Accounts and their auditing. The Committee felt that normally a period of three months would be sufficient for compilation of the Audited Accounts and their submission for Audit; the next six months might be given for auditing of accounts, printing of the Report and sending it to the Government for laying. If for any reason, the Annual Report and Audited Accounts of the Organisations/Corporations/PSUs could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the aforesaid period or as soon as the House assembles, whichever is later, explaining the reasons as to why the documents could not be laid.

6. The Committee on Papers Laid on the Table, Lok Sabha scrutinized the Annual Reports and Audited Accounts of the NSDA/NCVET for the year 2014-15 to 2021-22 that were laid before the Parliament (Lok Sabha) by the Ministry of Skill Development and Entrepreneurship. The examination of these papers revealed that the documents of NSDA/NCVET for the years 2014-2015 to 2021-22 were laid with delays ranging from 01Month to 73 Months. The statement showing the actual dates of laying of the Annual Reports/Audited Accounts of the NCVET/NSDA, New Delhi along with the extent of delay is appended as **Annexure-II**.

7. The Committee desired to know the reasons for the delay in laying the Annual Reports and Audited Accounts of the NSDA/NCVET since its inception i.e. 2014-15. The Ministry in its written reply, submitted as under: -

“The Annual Report (AR) and Audited Accounts (AA) of NSDA from the year 2014-15 to 2019-20 and ARs & AAs for the years 2020-21 & 2021-22 pertaining to NCVET were submitted to MSDE for laying on the Table of the Parliament as per the following details.”

| S. No. | Annual Report for the year | Date of submission to MSDE | Reason of Delay |
|---------------|-----------------------------------|-----------------------------------|---|
| a. | 2014-15 to 2018-19 | 26.11.2021 | <p><i>As per the practice being followed, a Report on all the activities undertaken by NSDA was being regularly forwarded to MSDE every year, for incorporating the same in the Annual Report of MSDE, from the year 2015- 16 (since MSDE started publishing Annual Report from 2015-16 onwards) to 2019- 20. The copies of Audited Accounts of NSDA from 2014-15 to 2019-20 duly signed by C&AG were regularly forwarded to MSDE for laying on the Table of the Parliament.</i></p> <p><i>”However, inadvertently, no separate Annual Report of NSDA was prepared for laying on the Table of the Parliament and its activities were included as a part of MSDE’s Annual Report. After receipt of MSDE’s OM No.H-11020/2/2020-ENP dated 22nd January 2021, separate Annual Reports for all the years were prepared.”</i></p> |
| b. | 2019-20 to 2020-21 | 14.07.2022 & 20.07.22 | |
| c. | 2021-22 | 19.12.2022 | <p><i>Annual Report (along with the Audited Account) of NCVET for the year 2021-22 was made ready for tabling it on the Table of the Parliament. However, winter Session of the Parliament was adjourned (on 23rd December 2022) prior to scheduled closing date i.e 29.12.2022. Hence, Annual Report (2021-22) could not be laid before both the Houses of the Parliament.</i></p> |

8. The chronological sequence, as submitted by the MSDE, in respect of the finalization of the Annual Reports and Audited Accounts of the NSDA since 2014-2015 till 2019-2020 and thereafter for NSDA/NCVET in 2020-2021 and for NCVET in 2021-2022 is appended as **Annexure-III**.

9. The Committee desired to know whether the Ministry and the NSDA/NCVET have identified the stages in which delays had occurred during all these years. The Ministry submitted : -

“A report on all the activities undertaken by NSDA was being regularly forwarded to MSDE every year for incorporating the same in the Annual Report of MSDE, and no separate Annual Report of NSDA was prepared for laying on the Table of the Parliament..

Now, after the subsuming of NSDA in NCVET in 2020, NCVET has put a proper mechanism in place for timely submission of documents for auditing and for preparation of the Annual Report and its submission to the MSDE for laying before the Parliament. Periodical review of all the tasks in hand and pending issues is being regularly undertaken so that the timelines for various reports and returns required to be sent are adhered to.”

10. The Committee enquired from the Ministry and the NSDA/NCVET whether it had prepared Standard Operating Procedure (SOP) to pursue with the auditing of account and finally timely receipt of the final audit reports from the audit authorities and the relevant documents from the NSDA/NCVET. The Ministry in its written reply has furnished the following timeline prepared by the NCVET for various activities in consultation with the Ministry : -

| <i>Sl.No.</i> | <i>Task</i> | <i>Date by which Task to be completed</i> |
|---------------|---|---|
| 1. | <i>Approved and authenticated annual accounts to be made available by the autonomous body to the concerned audit office and commencement of audit of annual accounts.</i> | <i>30th June</i> |
| 2. | <i>Issue of draft SAR to the Chief Executive of the autonomous body</i> | <i>31st August</i> |
| 3. | <i>Receipt of reply to draft SAR from the Management (two weeks from the date of issue of draft SAR).</i> | <i>14th September</i> |
| 4. | <i>Submission of draft SAR, with or without incorporating replies of the autonomous bodies, to the Head quarters for approval.</i> | <i>21st September</i> |
| 5. | <i>Sending approved SAR by Headquarters to the Field office (two weeks from the date of receipt of draft SAR at Headquarters)</i> | <i>21st October</i> |
| 6. | <i>Issue of the final SAR in English version with audit certificate to Autonomous Body/ Government concerned</i> | <i>31st October</i> |
| 7. | <i>Issue of the Hindi version of final SAR, where this is done by AG/Pr. Director of Audit themselves with a copy of the final SAR to the Headquarters.</i> | <i>15th November</i> |
| 8. | <i>Submission of the Annual Report and Audited Accounts to the Nodal Ministry for it to be laid on the Table of the Parliament</i> | <i>31st December</i> |

❖ *SAR stands for Separate Audit Report*

11. The Committee asked the Ministry about the procedural difficulties faced by it in regard to convening the meeting of the competent authority for getting approval of the document etc. The Ministry in its written reply, submitted as under : -

“As NSDA has been subsumed into NCVET a well institutionalized mechanism has been put in place by NCVET and MSDE and no procedural difficulties are being faced at either end.”

12. The Committee desired to know from the Ministry about the status of digitization and computerization of the process of accounting to facilitate speedy and timely compilation of accounts. The Ministry in its written reply, submitted as under :-

“The software ‘Tally’ is being used by NCVET (erstwhile NSDA) for the purpose of accounting and to facilitate speedy and timely compilation of accounts.”

13. The Committee further enquired from the Ministry as to whether the NSDA/NCVET, New Delhi had any internal auditing mechanism to ensure timely compilation of Annual Reports and Audited Accounts and also to minimize the audit queries at the time of auditing of C&AG. The Ministry in its written reply, submitted as under :-

“Internal audits are conducted by the Internal Audit Wing (IAW) of MSDE.”

14. The Committee also desired to know from the Ministry as to whether there is any internal mechanism in the Ministry to monitor the progress of work in this regard to ensure timely laying of the documents of the NSDA/NCVET. The Ministry in their written reply, submitted as under: -

“Time frame about the submission of Annual Accounts to concerned Audit office and lying of Annual Report and Audited reports on the Table of the Parliament and same has been shared with the Concerned Divisions. Further, during Parliament Sessions, Parliament Unit reminds concerned Divisions regarding pending actions towards laying of the documents on the table of Parliament..”

15. The Committee asked the Ministry to furnish a note on the remedial measures to be taken both by the Ministry and NCVET to ensure timely laying of the documents before Parliament within the prescribed period of nine months from the closure of the Accounting Year. The Ministry in its written reply, submitted as under :-

“NCVET has put a proper mechanism in place for timely submission of documents for auditing and for preparation of the Annual Report and its submission to the MSDE. Periodical review of all the tasks in hand and pending issues is being regularly undertaken so that the timelines for various reports and returns required to be sent are adhered to.”

16. The Committee desired to know from the Ministry as to whether the Ministry has taken the help of information technology to ensure that the documents are laid on the Table of the House, timely. The Ministry in its written reply, submitted as under; -

“A proper IT Team has been constituted in NCVET and procurement of hardware and software has been made. This will help in expediting the information flow for, amongst others, preparation of the relevant documents in time.”

17. The Committee (2022-23) requested the representatives of the Ministry of Skill Development and Entrepreneurship and the NCVET, New Delhi to appear and tender oral evidence before the Committee, on 23rd March 2023, to further discuss the matter of delay in laying the Annual Report and Audited Accounts of the NCVET (erstwhile NSDA) for the years 2014-15 to 2021-2022.

18. During the oral evidence, the representative of MSDE made the following submission through the Power Point Presentation (PPT):-

- After notification of NCVET in Dec 2018, separate AR prepared from 2019-20
- AR of 2019-20 & 2020-21 could not be laid in time on Table of the House due to :
 - Onset of COVID.
 - Issue of Entrustment of Audit to C&AG post formation of NCVET – final audit report by C&AG was received only on **26.06.2022 & 23.06.2022 for the year 2019-20 & 2020-21 respectively.**
- Accordingly, AR & AA of NCVET for the period 2019-20, 2020-21 were laid on the Table of both the Houses in August 2022.

19. During the oral evidence, the representatives of the Ministry submitted before the Committee that as the NCVET was created with fragmented regulatory entities like NSDA, NCVT, NSDC, SSCs and Line Ministries, all initial efforts were first put in to consolidate this agency NCVET, and as a result requisite papers of NSDA and NCVET could not be laid in time. They further assured the Committee that from now on, the documents of NCVET would be laid before the Parliament within the stipulated time.

Observation/Recommendations

20. The Committee were apprised that the National Council for Vocational Education Training (NCVET) (erstwhile NSDA and NCVT) was created with fragmented regulatory entities like NSDA, NCVT, NSDC, SSCs and Line Ministries, all initial efforts were first put in to consolidate NCVET. The Committee note that the Annual Reports and Audited Accounts of the NSDA/NCVET for the years 2014-15 to 2021-2022 were laid on the Table of the House with delays ranging from 1 to 73 months approximately. The copies of Audited Accounts of NSDA from 2014-15 to 2019-20 duly signed by C&AG were regularly forwarded to the Ministry of Skill Development Entrepreneurship (MSDE) for laying on the Table of the Parliament.

However, the separate Audit Report of NSDA for each of the year was not prepared and its activities were already included in MSDE's Annual Report for these years. The Committee firmly believe that the delay at this stage has been due to lack of concern on the part of the Ministry as the procedure to be followed for laying the requisite documents is very well known to the Ministry. The Committee, therefore, desire to know as to why the efforts had not been made by the Ministry to insist the NSDA/NCVET to lay the requisite documents within the stipulated time and also remedial measures taken by them so that such kind of lapses do not recur in future.

21. The Committee further note that the NCVET was created on 05 December, 2018 and became operational from 01 August 2020 by subsuming the NSDA and NCVT. However, this fact was not placed before the Committee for their information. In this regard, the Committee recommend that in future the concerned Ministry should inform the Committee about the creation, merger or closure of all entities under its administrative control, which are required to lay their papers before the Parliament as per the GFR.

22. The Committee also note that the documents of NCVET for the financial years 2019-20 and 2020-21 were laid on the Table with a delay of 19 and 07 months respectively. The Committee were apprised by the representatives of MSDE at the time of oral evidence that due to onset of COVID-19, and due to issue regarding entrustment of Audit to C&AG post formation of NCVET, the final audit report could only be received on 26.06.22 & 23.06.22 by C&AG were the main causes for delay. The Committee appreciate problems being faced during that time by the MSDE/NCVET in process of finalisation of documents. However, the Committee wish that the Ministry/Organisation will make sincere efforts to lay the requisite documents on the Table of the House within the stipulated time in future.

23. The Committee appreciate that the Tally software is being used by NCVET for the purpose of accounting and to facilitate speedy and timely compilation of accounts. The Committee further note that the documents of the NCVET for the year 2021-22 were sent to the Ministry on 19.12.2022 but these documents could not be laid as Winter Session of the Parliament was adjourned on 23rd December 2022 prior to scheduled closing dated *i.e.* 29.12.2022. The Committee, therefore, recommend that the requisite document of NCVET should be submitted to the Ministry by 30th November of the respective accounting year so that the requisite documents are laid before the 31st December of the respective accounting year.

24. The Committee note that after subsuming of NSDA in NCVET in 2020, NCVET had put a proper mechanism in place for timely submission of documents for auditing and for preparation of the Annual Report and its submission to the MSDE for laying before the Parliament. Periodical review of all the tasks in hand and pending issues is being regularly undertaken by the Ministry so that the timelines for various reports and returns required to be sent are adhered to. The Committee hope and trust that the Ministry/Institute would abide by the assurance given by the MSDE to the Committee so that the documents of the Council are laid on the Table of the House within the stipulated period of nine months after closure of the accounting year in future.

25. The Committee also impress upon the Ministry to note that in case of delay in laying of the Annual Reports and Audited Accounts of the NCVET due to unavoidable reasons, a statement explaining the reasons as to why the requisite documents could not be laid within prescribed period should be laid on the Table of the House strictly within 30 days or as soon as the House convenes or whichever is later.

New Delhi
07th December, 2023
Agrahayana 16, 1945 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Annexure- I
Vide Para 2 of the Report

**The year-wise grants-in-aid provided to the NCVET (erstwhile NSDA and NCVT), New Delhi
during the years 2014-15 to 2021-22**

| S. NO. | | F. Ys. | Grant in Aid released in Crore |
|---------------|---|---------------|---|
| 1. | National Skill Development Agency (NSDA) | 2014-2015 | 7.00 |
| | | 2015-2016 | 16.15 |
| | | 2016-2017 | 14.66 |
| | | 2017-2018 | 20.00 |
| | | 2018-2019 | 15.00 |
| | | 2019-2020 | 16.60 |
| 2. | NSDA/NCVET | 2020-2021 | 11.00 |
| 3. | National Council for Vocational Education & Training (NCVET) | 2021-22 | 18.00 |

Appendix-II
Vide Para 6 of the Report

Statement showing the date of laying the Annual Reports and Audited Accounts of the NCVET (erstwhile NSDA and NCVT), New Delhi for the years 2014-15 to 2021-22.

| Year | Date by which required to be laid | Date of laying of Annual Reports and Audited Accounts | Extent of Delay |
|-------------|--|--|------------------------|
| 2014-15 | 31.12.2015 | 07.02.2022 | 73 Months and 07 Days |
| 2015-16 | 31.12.2016 | | 61 Months and 07 Days |
| 2016-17 | 31.12.2017 | | 49 Months and 07 Days |
| 2017-18 | 31.12.2018 | 08.02.2022 | 37 Months and 08 Days |
| 2018-19 | 31.12.2019 | | 25 Months and 08 Days |
| 2019-20 | 31.12.2020 | 01.08.2022 | 19 Months |
| 2020-21 | 31.12.2021 | | 07 Months |
| 2021-22 | 31.12.2022 | 13.02.2023 | 01 Months 13 Days |

Appendix -III
Vide Para 8 of the Report

The chronological sequence in respect of finalization of Audited Accounts of the NCVET (erstwhile NSDA and NCVT), New Delhi for the years 2014-15 to 2021-22.

| Sub-Question | Points | Year-wise details for the last ten financial years | | | | | | | | | |
|--------------|---|--|---|------------------|---------------|------------------|------------------|-------------------|------------------|------------------|--------------------|
| | | - | - | 2014-15 | 2015-16 | 2016-17 | 2017-18 | 2018-19 | 2019-20 | 2020-21 | 2021-22 |
| (i) | Date of approach to The audit authorities | - | - | 06.03.2016 | 08.02.2017 | 26.09.2017 | 29.11.2018 | 06.12.2019 | 08.03.2022 | 08.03.2022 | 20.09.2022 |
| | Time taken after the closure of accounting year | - | - | 11months &24days | 1 year 1month | 6month& 02days | 07months& 29days | 08 months &06days | 08months &08days | 08months& 08days | 05months& 20days |
| (ii) | Date of appointment of statutory auditors | - | - | 08.09.2016 | 10.02.2017 | 03.10.2017 | 11.12.2018 | 18.12.2019 | 17.03.2022 | 17.03.2022 | 31.10.2022 |
| | Time taken after the approaching the audit authorities for appointment of Auditors | - | - | 6 month& 01day | 02days | 07days | 12days | 12days | 09days | 09days | 01month& 10days |
| (iii) | Date of compilation of annual accounts | - | - | 14.09.2015 | 02.01.2017 | 21.07.2017 | 04.10.2018 | 01.08.2019 | 26.02.2021 | 20.10.2021 | 17.08.2022 |
| | Time taken after the closure of the accounting | | | 5 months &16days | 1 year 1month | 6 months &21days | 06months& 04days | 04months &01day | 10months &26days | 06months& 20days | 04month and17 days |
| (iv) | Date of submission of annual accounts To auditors | | | 06.03.2016 | 08.02.2017 | 26.09.2017 | 29.11.2018 | 06.12.2019 | 08.03.2022 | 08.03.2022 | 20.09.2022 |

| | | | | | | | | | | |
|--------|---|--|--|--|--|--|---|---|---|--------------------------------------|
| (v) | The date and duration for auditing the annual accounts by statutory auditors | | 08.09.2016 to 15.09.2016 (5working days) | 10.02.2017 to 16.02.2017 (05 working days) | 03.10.2017 to 09.10.2017 (05 working days) | 11.12.2017to 18.12.2017 (07working days) | 18.12.2019 to 24.12.2019 (05working days) | 17.03.2022 to 31.03.2022 (10working days) | 17.03.2022 to 31.03.2022 (10working days) | 03.10.22to 12.10.22 (7worki ng days) |
| (vi) | The date of queries raised by auditors during auditing/after completion of The annual accounts | | 08.09.2016 | 10.02.2017 | 03.10.2017 | 11.12.2018, 13.12.2018,1 4.12.2018& 18.12.2018 | 18.12.2019 | 21.03.22 &22.03. 22 | 17.03.22, 21.03.22, 29.03.22 &31.03. 22 | 06.10.22, 06.10.22 &10.10. 22 |
| | Time taken by auditors in raising the queries during auditing/after completion of the annual accounts to Audit authorities | | 01day | 01day | 01day | 04days | 01day | 02days | 04days | 3days |
| (vii) | The date on which there plies to the audit queries were Furnished to the Auditors | | 08.09.2016 to 15.09.2016 | 10.02.2017 to 16.02.2017 | 03.10.2017 to 09.10.2017 | 11.12.2017to 18.12.2017 | 18.12.2019 to 24.12.2019 | 17.03.2022 to 31.03.2022 | 17.03.2022 to 31.03.2022 | 03.10.2022 to 12.10.2022 |
| | The time taken to Resolve the queries | | 05 working days | 05 working days | 05 working days | 07working days) | 05 working days | 10working days | 10working days | 07working days |
| (viii) | The date on which draft Audit Report was issued by Audit Authorities | | 07.10.2016 | 22.02.2017 | 16.10.2017 | 18.01.2019 | 23.01.2020 | 29.04.22 | 11.05.22 | 25.10.2022 |
| | Time taken after auditing of the annual accounts | | 22days | 06days | 07days | 31days | 30days | 29days | 01month11 days | 13days |
| (ix) | The date on which the final audit report received by the Institute | | 03.01.2017 | 12.04.2017 | 21.12.2017 | 07.05.2019 | 23.09.2020 | 23.06.22 | 23.06.22 | 07.12.2022 |

| | Time taken after Issue of draft report | | 02months &27days | 01month &21days | 02months &05days | 03months& 20days | 09months | 01month &24days | 01month12 days | 01month12 days |
|--------|--|--|---------------------|------------------|------------------|------------------|------------------|-----------------|-----------------|-----------------|
| (x) | Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit report to the Institute | | 11months and28 days | 2 months & 4days | 02months &25days | 04months& 09days | 09months &17days | 3months& 15days | 03months 25days | 02months 17days |
| | | | 2014-15 | 2015-16 | 2016-17 | 2017-18 | 2018-19 | 2019-20 | 2020-21 | 2021-22 |
| (xi) | Data of finalization of the annual report | | 15.03.2021 | 22.06.2021 | 15.09.2021 | 16.09.2021 | 16.09.2021 | 24.06.2022 | 17.09.2021 | 20.06.2022 |
| | Time taken after the closure of the Financial year :and also | | 5year 11month | 5year 2 month | 4year 6 month | 3year 6 month | 2year 6 month | 2 year 2 month | 5month | 2month |
| | Time taken after the receipt of the final audit report | | 4year 2 month | 4year 2 month | 3year 8 month | 2year 4 month | 11months | 2 year | 9month | 5months |
| (xii) | The data on which documents were got approved from the Competent Authority | | 15.03.2021 | 17.09.2021 | 17.09.2021 | 17.09.2021 | 17.09.2021 | 29.06.2022 | 12.07.2022 | 14.12.2022 |
| | Time taken after finalization of Annual Report | | - | 2month | 2days | 1day | 1day | 5days | 7month | 6month |
| | Time taken after receipt Final Audit Report | | 4year 2 month | 4 year 5 month | 3year 8 month | 2year 4 month | 11month | 6days | 19days | 7days |
| (xiii) | The date on which documents were Taken up for translation & printing | | 28.05.2021 | 21.09.2021 | 21.09.2021 | 21.09.2021 | 21.09.2021 | 05.07.2022 | 12.07.22 | 14.12.2022 |
| | The time taken for completing the Task at each stage. | | 2months | 2months | 1months | 1months | 1months | 7days | 7days | 5days |

| | | | | | | | | | |
|-------|--|---|------------|------------|------------|------------|--|------------|---------------------|
| (xiv) | The date for sending the documents to the Ministry for being laid in House after the completion the task At each stage. | 26.11.2021 | 26.11.2021 | 26.11.2021 | 26.11.2021 | 26.11.2021 | 14.07.2022 | 20.07.2022 | 19.12.2022 |
| | Time taken by the NSDA, New Delhi is in sending the documents of the Ministry | 3months | 18days | 18days | 18days | 18days | 2days | 1day | - |
| (xv) | The date of laying the documents to the House. | RajyaSabha (2014-2019)-02.02.2022 LokSabha (2014-17)-07.08.2022&(2017-18,2018-19)-08.08.2022 | | | | | LokSabha-01.08.2022 Rajya Sabha – 03.08.2022 | | 13.02.2023 |
| | Time taken after receipt of the Documents from the NSDA, New Delhi | 2months | 2 months | 2months | 2months | 2months | 18days | 18days | 1 months 25 days |

**THE EXTRACT OF THE MINUTES OF THE SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE (2022-2023)**

The Committee sat on Thursday, 23rd March, 2023 from 15:00 hours to 17:10 hours in Committee Room 'C', Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra - *Chairperson*

*Members
(Lok Sabha)*

1. Shri Pallab Lochan Das
2. Choudhary Mehboob Ali Kaiser
3. Shri Jamyang Tsering Namgyal
4. Shri Ashok Kumar Yadav

Secretariat

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

2. XX XX XX

3. Thereafter, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda.xxx and oral evidence of the representatives of the Ministries (i) Skill Development and Entrepreneurship; (ii) XX; (iii) XX; and (iv) XX.

4 to 5. XX XX XX

6. The Committee, then called in the representatives of the Ministries for oral evidence in respect of the laying of Annual Reports and Audited Accounts of the National Council for Vocational Educational and Training (Ministry of Skill Development Entrepreneurship), XX, XX and XX.

I- **Representatives of the Ministry Skill Development & Entrepreneurship and the National Council for Vocational Education and Training (NCVET) New Delhi.**

- | | | | |
|----|------------------------|---|-------------------------|
| 1. | Shri Atul Kumar Tiwari | - | Secretary |
| 2. | Shri. Nilambuj Sharan | - | Senior Economic Advisor |
| 3. | Ms. Trishaljit Sethi | - | Director General (DGT) |
| 4. | Dr. Vinita Aggarwal | - | Executive Member |

II- XX XX XX

III- XX XX XX

IV- XX XX XX

7. The Committee desired to know the reasons of delay for laying the Annual Reports and Audited Accounts of National Skill Development Agency (NSDA) now National Council for Vocational Education Training (NCVET), XX, XX. The Committee found that NSDA was created in June 2013 subsuming (i) Prime Minister's national council on Skill Development (ii) National Skill Development Coordination Board and (iii) Office of the Adviser to PM on Skill Development under the administrative control of Department of Economic Affairs (Ministry of Finance). The NSDA was made part of Ministry of Skill Development and Entrepreneurship in November 2014. However, NSDA was further subsumed in NCVET in December 2018 and operationalised in August 2020. The representatives of the Ministry submitted before the Committee that as the NCVET was created with fragmented regulatory entities like NSDA, NCVT, NSDC, SSCs and Line Ministries, all initial efforts were first put in to consolidate this agency NCVET, and as a result requisite papers of NSDA and NCVET could not be laid in time. However, they assured the Committee that henceforth these papers will be laid on time.

8 to 10. XX XX XX

The witnesses then withdrew.

The Committee then adjourned.

COMMITTEE ON PAPERS LAID ON THE TABLE (2023-24)

Extracts of the Minutes of the first sitting of the Committee on Papers Laid on the Table (2023-24) held on 07.12.2023

The Committee sat on Thursday, 07thDecember, 2023 from 15:00 hours to 16:00hours in Committee Room 'D', Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra

- ***Chairperson***

Members

(Lok Sabha)

2. Dr. A. Chellakumar
3. Smt. Aparupa Poddar
4. Shri SellaperumalRamalingam
5. Shri SaptagiriSankarUlaka
6. Shri Devendrappa Y.

Secretariat

Shri Naval K. Verma

- Director

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda;

I- X X X X

II- To consider and adopt the four draft original/Action-taken Reports which were adopted by the previous Committee (2022-23) but could not be presented due to early adjournment of the House ;

III- To consider and adopt the four other draft original/Action-taken Reports; and

IV- X X X X

3-4. X X X X X

5. The Committee also then took up the following four draft Original/Action-taken Reports:-

i. Delay in laying the Annual Reports and Audited Accounts of the National Council for Vocational Education Training (NCVET) erstwhile National Skill Development Agency (NSDA) and National Council for Vocational Training (NCVT), New Delhi under the administrative control of the Ministry of Skill Development and Entrepreneurship;

ii. X X X X X;

iii. X X X X X; and

iv. X X X X X.

6. The Chairperson briefed the Members about the recommendation made in the Reports of the Committee.

7. The four draft Original/Action-taken Reports were considered and adopted unanimously.

8. The Chairperson was authorized by the Committee to finalize and present these Reports to the Lok Sabha.

9-11. X X X X X

The Meeting then adjourned.

(A Copy of the verbatim proceedings of the sitting is kept.)